



2026:AHC:35369

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4509 of 2026

Trivendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajay Kumar Singh Yadav, Divyansh
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Civil Misc. Correction Application No.02 of 2026:-

1. The present correction application has been filed with the prayer to make certain corrections in the order passed by this Court dated 11.02.2026..
2. It is argued that due to inadvertently mistake the paragraph-1 of the aforesaid order was wrongly typed.
3. Cause shown is sufficient. Correction Application is allowed.
4. The corrected paragraph namely paragraph-1 of the order dated 11.02.2026 read as follows:-

"1. The proceedings initiated against the petitioner under Section 67 of the U.P. Land Revenue Code, 2006 being Case No.4862 of 2024 (Gram Samaj Vs. Trivendra Kumar) was dropped by order dated 19.02.2024. It is argued that against the aforesaid order, on the application moved by the panel lawyer of Gaon Sabha on 04.10.2024, the proceedings were again initiated which is not permissible in law. He placed reliance upon the order dated 21.05.2025 passed by a Co-ordinate Bench of this Court in Writ C No.16386 of 2025 (Sompal Vs. State of U.P. and others)."

(Prakash Padia,J.)

February 17, 2026

Swati